

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On Memo~~For withdrawal of O.A.~~DS
3/1/02

Bereh

Order dated 19.12.01

On the submission of Sri Kanning that petitioner will get the reliefs in the hands of the respondents, the matter has gone several adjournments. As prayed for by Sri Kanning, let this be put up as and when moved by Sri Kanning.

Vice-Chairman
19/12/01
M. K. S. (1)

Order dated 4.1.02

In this case applicant has filed a Memo, signed by Sri K.C. Kanning learned counsel stating that applicant does not want to pursue the O.A. as he is likely to get the relief from the hands of the departmental authorities. In this view of the matter, the O.A. is disposed of for not being pressed.

Sri K.C. Kanning, l.r. counsel for the petitioner and Sri A.K. Bose, learned senior standing counsel are present and heard.

Vice-Chairman
4/1/02

Free copies of final order dt. 4.1.02 issued to counsel for both sides.

DS
9.1.02

S.O. (1)